

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Contempt Petition No.34 of 2003.

IN

Original Application No.1258 of 1996.

Allahabad this the 06th day of March 2003.

Hon'ble Maj Gen KK Srivastava, Member-A.

Hon'ble Mr. A.K. Bhatnagar, Member-J.

Tribhuvan Nath Kushwaha

son of late Munni Lal Kushwaha,

Working as U.D.C. Central Administrative Tribunal

Additional Bench at Allahabad.

.....petitioner.

(By Advocate: Sri S. Dwivedi)

Versus.

1. Sri B.B.Tandon,
Secretary, Ministry of Personnel, Public
Grievance and Pension,
New Delhi.
2. Sri Gautam Ray,
Principal Registrar,
Central Administrative Tribunal
Principal Bench, Faridkot House,
Copericious Marg, New Delhi.
3. Sri R Panda
Registrar,
Central Administrative Tribunal
Allahabad Bench, 23-A, Thornil Road,
Allahabad.
4. Sri Chander Lal,
Finance Advisor and Chief Account Officer,
Central Administrative Tribunal,
Room No.739, Shastri Bhawan, 7th Floor of
Wing, Rajendra Prasad Road, New Delhi.

.....Respondents

(By Advocate: -

)



(By Hon'ble Maj Gen KK Srivastava A.M.)

This contempt application has been filed for punishing the respondents for wilful disobedience of the order dated 04.12.2001 passed in O.A. No.1258/96. This Tribunal passed the following order:


"In effect, the respondents are directed to pay the salary of Court Master to the applicant for the duration he worked in Court No.1, II and III from 11.09.90 to 30.03.93 and from 6.11.95 to 20.8.97 within a period of three months from the date of receipt of a copy of this order".

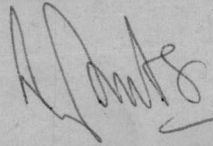
Against this order passed by this Tribunal, respondents filed Review Application, which was rejected by order dated 03.06.2002.

2. Learned counsel for the applicant submitted that inspite of the fact that in June 2002, the Review Application was filed, the respondents have not paid the salary of Court Master to the applicant for the duration he worked in Court No.1, II and III from 11.09.90 to 30.03.93 and from 06.11.95 to 20.09.97. As per order of this Tribunal dated 04.12.2001, the payment of the salary of the Court Master was to be done within a period of three months. Therefore, once the review application filed by the respondents, was rejected on 03.06.2003, the respondents should have ensured that the payment of salary was made to the applicant by September 2002, which has not been done.

3. We dispose of this contempt petition with direction to the respondent Nos.3 and 4 to finalise this issue within two months positively and ensure that the order of this Tribunal dated 04.12.2001 is complied with in ^{letter} ~~later~~ and spirit. In case the respondents failed ⁱⁿ to make the payment within two months from today, the applicant may approach the Tribunal by filing contempt application.

No costs.


Member-J


Member-A.

Manish/-